पहले से ही भारत में पहुंच गये हैं और १७ के लिये आदेश दिये जा रहे हैं । बाकियों के लिये इन्डेन्ट दे दिये गये हैं ।

Visit of Shrit Sant Singh Teg to Pakistan

1656. Shri A. M. Tariq: Will the **Prime Minister** be pleased to refer to the reply given to a supplementary based on Short Notice Question No. 17 on the 5th May, 1961 and state:

(a) whether Government have made enquiries as to how Shri Sant Singh Teg, who was known for his anti-Government activities was given permission to visit Pakistan recently; and

(b) if so, the result thereof?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). Yes. It has been ascertained that Shri Sant Singh Teg did not apply for the India-Pakistan Passport through the State Government concerned but obtained it from the Delhi Administration, by stating in the application form that this permanent home was in Delhi. He was granted an India-Pakistan Passport valid for one month, on post-enquiry basis.

2. It has since been established that the permanent address given by Shri Sant Singh Teg in his possport application is incorrect, and necessary action has therefore been initiated against him in accordance with the procedure laid down in the India-Pakistan Passport Regulations.

Industrial Development of U. P.

1657. Shri S. M. Banerjee: Will the Minister of **Commerce and Industry** be pleased to state:

(a) what large scale industries are likely to be established in the Public Sector in U.P. during the Third Five Year Plan period;

(b) whether Government of Uttar Pradesh have submitted any proposal;

(c) if so, the details thereof; and

(d) the amount likely to be sanctioned by the Centre to U.P. for the establishment of large industrial units in U.P. during the Third Plan period?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). A statement giving the requisite information is laid on the Table of the House. [*See* Appendix II, annexure No. 89].

Heavy Electricals Ltd., Bhopal.

1658. Shri S. M. Banerjee: Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether the industrial workers in Heavy Electricals Factory at Bhopal do not get any casual leave;

(b) if so, the reason for the same; and

(c) whether Government propose to follow the other Central undertakings in this connection?

The Minister of Industry (Shri Manubhai Shah): (a) to (c): A statement is laid on the Table of the House. [*See* Appendix II, annexure No. 90].

Heavy Electricals Ltd., Bhopal

1659. Shri S. M. Banerjee: Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Works Committee or Works Council is functioning in Heavy Electricals Ltd., Bhopal;

(b) if not, steps taken by Government to form such Committees; and

(c) whether the Heavy Electricals Employees Union which has been recognised does not enjoy the confidence of the workers?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A Works Committee or a Works

Council, as such is not functioning in Heavy Electricals (India) Limited, Bhopal; however, two Staff Committees, one for class III staff and the other for class IV staff are functioning since 1957 with functions similar to those of Works Committees. Under the provisions of the Madhya Pradesh Industrial Relations Act, 1960, which has been brought into force from 31st December, 1960 which is applicable to Heavy Electricals (India) Ltd., Bhopal there is provision only for the constitution of a Joint Committee and not Works Committee. The Management is pursuing the matter with the State Government for the formation of a Joint Committee and as soon as the directions of the State Government are received, a Joint Committee will be formed. The Management has recognised the Heavy Electricals Employees Union, with effect from 25th January, 1961, under the provisions of the Code of Discipline in Industry, after ensuring that this Union satisfied the conditions laid down in this behalf under the above code of Discipline in Industry. Two more Employees' Unions have been formed and have not so far been recognised by the Management as it is too early to assess which of the Unions has a majority of the staff and workers of the Bhopal factory.

रेल व सड़क परिवहन में समन्वय

१६६०. { **श्री भक्त दर्शन :**
श्री रामकृष्ण गुप्त :

क्या **योजना मन्त्री** यह बताने कि कृपा करेंगे कि :

(क) रेल व सड़क परिवहन में समन्वय स्थापित करने के लिए जो समिति नियुक्त की गई थी उसने अन्तरिम प्रतिवेदन देने के बाद अपने कार्य में और क्या प्रगति की है ; और

(ख) जो अंतरिम प्रतिवेदन उस समिति ने प्रस्तुत किया था उस पर क्या कार्यवाही की गई है या की जा रही है ?

योजना उपमन्त्री (श्री इया० नं० मिश्र) : (क) परिवहन नीति एवं समन्वय पर गठित समिति ने जो अन्तरिम रिपोर्ट फरवरी, १६६० में दी थी उसमें मुख्यतः सड़क-रेल के समन्यव की समस्याओं और समिति द्वारा इस विषय पर एकत्र की गई वास्तविक सूचना दी गई थी तथा दीर्घकालीन नीति के निर्धारण के लिए जिन बातों की आवश्यकता है उनको दर्शाया गया था। यह रिपोर्ट संसद् सदस्यों, विश्व-विद्यालयों के वाणिज्य तथा अर्थशास्त्र विभागों, योजना आयोग के अर्थ-शास्त्रियों के परामर्शदाता दल के सदस्यों और चेम्बर आफ़ कामर्स आदि इस विषय से संबंधित सभी व्यक्तियों को भेजी जा चुकी है। उपरोक्त लोगों में से कुछ की टिप्पणियां समिति को प्राप्त हो चुकी हैं। समिति ने रिपोर्ट में उठाये गये विभिन्न विषयों पर स्वतन्त्र रूप से भी विस्तृत अध्यन किया है।

समिति के विचारणीय विषयों के अनुसार इसको परिवहन के सभी तरीकों से संबंधित समस्याओं की जांच करनी है। आजकल यह समिति रेल तथा मोटर परिवहन को छोड़कर जहाजरानी, अन्तर्देशीय जलपरिवहन वायु परिवहन और बैलगाड़ी तथा नाव जैसे परम्परागत परिवहन साधनों के बारे में वास्तविक तथ्य संग्रह करने में लगी हुई है।

(ख) समिति की अंतरिम रिपोर्ट में रेल तथा राज्यों के राष्ट्रीयकृत बस परिवहन के बीच समीति समन्वय के प्रश्न को छोड़कर कोई अन्य सिफारिश नहीं है। इस संबंध में समिति ने सरकार द्वारा कुछ समय पूर्व अपनायी गयी नीति का ही अनुमोदन किया है, जिसमें सड़क परिवहन निगम अधिनियम, १६५० के अन्तर्गत राष्ट्रीयकृत सड़क परिवहन प्रतिष्ठानों को निगमों में परिवर्तित करने की बात है जिसमें रेल तथा यदि संभव हो तो निजी चालक भी शामिल हों। योजना आयोग कुछ वर्षों से राज्य सरकारों को इस प्रकार के निगमों